

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1112
ANSWERED ON:30.07.2010
DOMESTIC VIOLENCE ACT, 2005
Reddy Shri Mekapati Rajamohan

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the extent to which the Domestic Violence Act, 2005 is serving its objective to protect the women from domestic violence;
- (b) whether some State Governments have not yet implemented the said Act; and
- (c) if so, the details thereof alongwith the steps taken by the Union Government in this regard?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a): Under the Protection of Women from Domestic Violence Act, 2005, the aggrieved women can seek various reliefs such as protection order, shelter and medical facilities. The Government is aware that aggrieved women are accessing reliefs and services under the provision of the Act.

(b)&(c): The Act is in force in all the States and Union Territories where its jurisdiction extends.

For effective implementation of the Act, all the State Governments/UT Administrations are requested from time to time to register service providers and notify shelter homes and medical facilities. Implementation of the Act was also reviewed in the State Ministers and Secretaries Conference during June 16-17, 2010.